

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-17/2015/7963/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
District & Sessions Judge,
Hojai.

Dated Guwahati the ^{jh} 19 September, 2022

Sub: **Civil vacation.**

Ref:- Your letter No. DJHj/22/2181 dtd. 16.09.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **Civil vacation from 02.10.2022 to 18.10.2022 along with station leave permission, from the evening of 01.10.2022, after Court hours, till the morning of 19.10.2022, before Court hours**, as prayed for. Further, you have been allowed to take the official vehicle to Guwahati for the above mentioned period, at your own cost. The Chief Judicial Magistrate cum Civil Judge cum Asstt. Sessions Judge, Hojai, in his absence the Sub Divisional Judicial Magistrate, Hojai, in his absence, JMFC, Hojai, in her absence, JMFC, Hojai, in her absence JMFC, Hojai, shall remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2015/7964-65/A, dated , 19-09-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

106